

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No. 4361/2014

(Arising out of impugned final judgment and order dated 22-10-2013 in CRLA No. 2927/1982 passed by the High Court Of Judicature At Allahabad)

JITENDER KUMAR SHUKLA

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

WITH

SLP(Crl) No. 9851/2014

Date : 06-07-2017 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.K. SIKRI
HON'BLE MR. JUSTICE ASHOK BHUSHAN

For Parties

Mr. Mahesh Kr. Tiwari, Adv.
Mr. Bishnu Tiwari, Adv.
Mr. Anurag Tiwari, Adv.
Dr. Kailash Chand, AOR

Mr. Ratnakar Dash, Sr. Adv.
Mr. C. D. Singh, AOR
Mr. R. K. Das, Adv.
Ms. Shivali Chaudhary, Adv.
Mr. Prateek Rusia, Adv.

Mr. Govind Goel, Adv.
Mr. Alok Kumar Dwivedi, Adv.
Ms. Garima Prashad, AOR

Mr. E. C. Agrawala, AOR

UPON hearing the counsel the Court made the following
O R D E R

List the matters after three weeks for disposal.

(NIDHI AHUJA)
COURT MASTER

(MALA KUMARI SHARMA)
COURT MASTER